

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA
UNSTARRED QUESTION NO-†4255
ANSWERED ON- 22/03/2021

WILFUL DEFAULTERS

†4255. SHRI BHOLA SINGH

Will the Minister of FINANCE be pleased to state:-

- (a) the number of companies out of those which have been given loans by the banks in the country till 2014, declared wilful defaulters along with the total amount of their loans remaining outstanding in ledger records of SBI;
- (b) the action taken by SBI for recovery from the said companies so far;
- (c) the outcome of the said action; and
- (d) the details of the companies which have been declared wilful defaulters by SBI?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

(a) and (d): As per inputs received from State Bank of India (SBI), SBI has declared 1,538 borrowers including companies, with aggregate outstanding of Rs. 53,806 crore as on 31.12.2020, as wilful defaulters, in respect of loans that were sanctioned before 31.3.2014. Out of these 1,538 wilful defaulters, 218 have outstanding of more than Rs. 50 crore each, with majority of them pertaining to iron and steel, textile, food processing, gems and jewellery, trading, engineering, constructions and infrastructure sectors.

With regard to action taken against these wilful defaulters, SBI has informed that as on 31.12.2020, recovery suits were filed in the Debt Recovery Tribunal in 1,537 cases, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 were initiated in 1,537 cases, applications for corporate insolvency resolution process under the Insolvency and Bankruptcy Code, 2016, were filed in 191 cases and FIRs were filed in 210 cases. Further, enabled by these actions, SBI as on 31.12.2020, has recovered an amount of Rs. 3,781 crore from these wilful defaulters.
